

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.44
(IB)-1565(PB)/2018

IN THE MATTER OF:

Mr. Mohan Agarwal Petitioner/Applicant
Vs.
M/s. Crown Realtech Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Shivaang Gupta, Mr. Deepak Bhatt, Advs. in IA-1259/2024
Ms. Rashi Bansal, Ms. Kriti Dang, Advs. in IA-5027/2023
Ms. Saumya Gupta, Adv. In IA-1805/2023
Mr. Mansumyer Singh, Adv. In IA-4970/2023
Mr. Abhishek Nahta, CA, Mr. Rishabh Sachdeva, Mr. Shourya Nandwani, Advs. in IA 2681/2024
Mr. Kuldeep Kumar, Proxy Counsel in IA-399/2021, IA-400/2021, A-5707/2020, IA-1550/2023, RA-73/2023
Mr. Shyam Babu, Adv. in IA no. 6457/2023
Mr. P K Sachdeva, Adv. in IA 399/21, 400/21, 401/21, 5710/20, 1550/23, RA 73/23
Mr. Kushank Garg, Ms. Saumya Tiwari, Advs. in IA No. 3490/2023
Mr. Sougat Sinha, Adv. In IA-3787/2021
Mr. Jatin, Adv. In IA 5890/2022
For the SRA : Mr. Sunil Fernandes, Sr. Adv., Mr. Anjanya Mishra, Mr. Sahil Mr. Nidhish Gupta, Ms. Rajshree, Advs.

ORDER

In view of the order dated 01.07.2024 passed by the Hon'ble NCLAT dismissing the appeal against our plan approval order, Petitioner is directed to amend the cause title, if required, and also give full particulars to the Ld. Counsel Mr.

Anjanya Mishra appearing for the SRA, so that he can come prepared on the next date of the hearing.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 13.08.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Vinod Arora – 03.07.2024